

HIGH COURT OF JAMMU AND KASHMIR AT JAMMU
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

* * *

**EXTENSION
OF PROVISIONAL ENROLLMENT**

NOTIFICATION

No: 1262 Dated: 16/1/2020

Provisional admission granted under Advocates Act, 1961 in favour of

Mr. Javaid Ahmad Dar
S/O Abdul Rashid Dar
R/O Batwina Baghwanpora, Ganderbal

vide notification No. 564 dated 07-8-2018 a period of one year has been extended till 07-8-2021 subject to the verification of his/her Certificates/LL.B Degrees from the concerned University and verification of his/her character and antecedents from the CID.

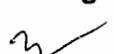
The renewal / extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.


(Mohammad Yasin Beigh)
Additional Registrar

No: 33419-24/W Dated: 16/1/2020

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2. Secretary, Bar Council of India, New Delhi.
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4. President, District Bar Association, Ganderbal.
5. In-charge N.I.C. High Court of J&K, Jammu for uploading on the official website.
6. **Mr. Javaid Ahmad Dar, Advocate**
.....for information and necessary action.


Additional Registrar

8/1/20

HIGH COURT OF JAMMU AND KASHMIR AT JAMMU

(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

* * *

EXTENSION OF PROVISIONAL ENROLLMENT

NOTIFICATION

No: 1264 Dated: 16/1/2020

Provisional admission granted under Advocates Act, 1961 in favour of

Mr. Showkat Ahmad Para
S/O Farooq Ahmad Para
R/O Beehama, Ganderbal

vide notification No. 533 dated 07.08.2018 a period of one year has been extended till 07.08.2021 subject to the verification of his/her Certificates/LL.B Degrees from the concerned University and verification of his/her character and antecedents from the CID.

The renewal / extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.

No: 33431-56/4 Dated: 16/1/2020


(Mohammad Yasin Beigh)
Additional Registrar

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4. President, District Bar Association, Ganderbal
5. In-charge N.I.C. High Court of J&K, Jammu for uploading on the official website.
6. **Mr. Showkat Ahmad Para, Advocate**
.....for information and necessary action.


Additional Registrar


8/1/20

HIGH COURT OF JAMMU AND KASHMIR AT JAMMU

(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

* * *

EXTENSION OF PROVISIONAL ENROLLMENT

NOTIFICATION

No: 1266 Dated: 16/1/2020

Provisional admission granted under Advocates Act, 1961 in favour of

Mr. Irfan Firdos
D/O Mir Firdos Ahmed
R/O Qasba Bhagat Janglatmandi Anantnag

vide notification No. 525 dated 2.8.2016 a period of one year has been extended till 31-12-2021 subject to the verification of his/her Certificates/LL.B Degrees from the concerned University and verification of his/her character and antecedents from the CID.

The renewal / extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.

No: 33443-48/4 Dated: 16/1/2020

(Mohammad Yasin Beigh)
Additional Registrar

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5. In-charge N.I.C. High Court of J&K, Jammu for uploading on the official website.
6. **Mr. Irfan Firdos, Advocate**

.....for information and necessary action.

Additional Registrar

HIGH COURT OF JAMMU AND KASHMIR AT JAMMU
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

* * *

**EXTENSION
OF PROVISIONAL ENROLLMENT**

NOTIFICATION

No: 1268 Dated: 16/1/2020

Provisional admission granted under Advocates Act, 1961 in favour of

Mr. Vikrant Singh
S/O Kartar Singh
R/O Adhat, Mohalla Simni, Tehsil Mahanpur, Distt. Kathua
A/P Ward No.2, Near gps Kudera Plahi, Basohli, Distt. Kathua

vide notification No. 521 dated 10.7.2018 a period of one year has been extended till 10.7.2021 subject to the verification of his/her Certificates/LL.B Degrees from the concerned University and verification of his/her character and antecedents from the CID.

The renewal / extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.

(Mohammad Yasin Beigh)
Additional Registrar

No: 33455-60/18 Dated: 16/1/2020

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4. President, District Bar Association, Kathua
5. In-charge N.I.C. High Court of J&K, Jammu for uploading on the official website.
6. **Mr. Vikrant Singh**, Advocate
.....for information and necessary action.

Additional Registrar

HIGH COURT OF JAMMU AND KASHMIR AT JAMMU

(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

* * *

EXTENSION OF PROVISIONAL ENROLLMENT

NOTIFICATION

No: 1267 Dated: 16/1/2020

Provisional admission granted under Advocates Act, 1961 in favour of

Ms. Insha Bashir
S/O Bashir Ahmad
R/O Nalabal Nowshera, Hamdania Colony Srinagar

vide notification No. 551 dated 7.8.18 a period of one year has been extended till 31.12.2021 subject to the verification of his/her Certificates/LL.B Degrees from the concerned University and verification of his/her character and antecedents from the CID.

The renewal / extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.

No: 33449-54/4 Dated: 16/1/2020

(Mohammad Yasin Beigh)
Additional Registrar

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4. President, Bar Association, J&K High Court, Srinagar
5. In-charge N.I.C. High Court of J&K, Jammu for uploading on the official website.
6. **Ms. Insha Bashir**, Advocate

.....for information and necessary action.

Additional Registrar

HIGH COURT OF JAMMU AND KASHMIR AT JAMMU

(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

* * *

EXTENSION OF PROVISIONAL ENROLLMENT

NOTIFICATION

No: 1265 Dated: 16/1/2020

Provisional admission granted under Advocates Act, 1961 in favour of

Ms. Sadaf Ilyas Khan
D/O Mohammad Ilyas Khan
R/O Kral Pora, Madina Colony, Kanipora, Link Road Ph-2nd Lane No.1,
Budgam.

vide notification No. 607 dated 0.0.2018 a period of one year has been extended till 31.12.2021 subject to the verification of his/her Certificates/LL.B Degrees from the concerned University and verification of his/her character and antecedents from the CID.

The renewal / extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.


(Mohammad Yasin Beigh)
Additional Registrar
2
8/1/20

No: 33437-42/10 Dated: 16/1/2020

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4. President, District Bar Association, Budgam
5. In-charge N.I.C. High Court of J&K, Jammu for uploading on the official website.
6. **Ms. Sadaf Ilyas Khan, Advocate**

.....for information and necessary action.


Additional Registrar
2
8/1/20

HIGH COURT OF JAMMU AND KASHMIR AT JAMMU

(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

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EXTENSION OF PROVISIONAL ENROLLMENT

NOTIFICATION

No: 1263 Dated: 16/1/2020

Provisional admission granted under Advocates Act, 1961 in favour of

Mr. Ovais Rashid Malik
S/O Ab.Rashid Malik
R/O Malik Mohalla, Trehgam, Kupwara

vide notification No. 062 dated 17.10.2018 a period of one year has been extended till 17.10.2021 subject to the verification of his/her Certificates/LL.B Degrees from the concerned University and verification of his/her character and antecedents from the CID.

The renewal / extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.

No: 3342530/4 Dated: 16/1/2020


(Mohammad Yasin Beigh)
Additional Registrar

2/1/20

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4. President, District Bar Association, Kupwara.
5. In-charge N.I.C. High Court of J&K, Jammu for uploading on the official website.
6. **Mr. Ovais Rashid Malik, Advocate**
.....for information and necessary action.


Additional Registrar

2/1/20

HIGH COURT OF JAMMU AND KASHMIR AT JAMMU

(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

* * *

EXTENSION OF PROVISIONAL ENROLLMENT

NOTIFICATION

No: 1261 Dated: 16/1/2020

Provisional admission granted under Advocates Act, 1961 in favour of

Mr. Mussavir Ahmad Shah
S/O Shakoor Ahmad Shah
R/O Dadair Kote, Kulgam

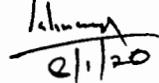
vide notification No. 565 dated 07-8-2018 a period of one year has been extended till 07-8-2021 subject to the verification of his/her Certificates/LL.B Degrees from the concerned University and verification of his/her character and antecedents from the CID.

The renewal / extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.

No: 33413-18/4 Dated: 16/1/2020

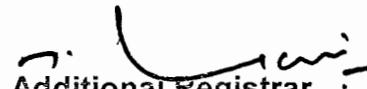

(Mohammad Yasin Beigh)
Additional Registrar

2


2/1/20

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2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President, District Bar Association, Kulgam
5. In-charge N.I.C. High Court of J&K, Jammu for uploading on the official website.
6. **Mr. Mussavir Ahmad Shah, Advocate**
.....for information and necessary action.


Additional Registrar

2


8/1/20

HIGH COURT OF JAMMU AND KASHMIR AT JAMMU

(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

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EXTENSION OF PROVISIONAL ENROLLMENT

NOTIFICATION

No: 1259 Dated: 16/1/2020

Provisional admission granted under Advocates Act, 1961 in favour of

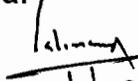
Mr. Naseem Qadri
S/O Mohmad Yousuf Qadri
R/O E-16, Abu Bakar-Colony Bemina By-Pass, Srinagar

vide notification No. 857 dated 17.10.2018 a period of one year has been extended till 31-12-2021 subject to the verification of his/her Certificates/LL.B Degrees from the concerned University and verification of his/her character and antecedents from the CID.

The renewal / extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.

No: 33401-06/18 Dated: 16/1/2020


(Mohammad Yasin Beigh)
Additional Registrar


8/1/20

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5. In-charge N.I.C. High Court of J&K, Jammu for uploading on the official website.
6. **Mr Naseem Qadri, Advocate**
.....for information and necessary action.


Additional Registrar


8/1/20

HIGH COURT OF JAMMU AND KASHMIR AT JAMMU

(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

* * *

EXTENSION OF PROVISIONAL ENROLLMENT

NOTIFICATION

No: 1258 Dated: 16/1/2020

Provisional admission granted under Advocates Act, 1961 in favour of

Ms. Mehvish Jan
D/O Farooq Ahmad Bhat
R/O Chowdhary Bagh, Bhat Mohalla, Rainawari, Srinagar

vide notification No. 568 dated 07.8.2018 a period of one year has been extended till 07-8-2021 subject to the verification of his/her Certificates/LL.B Degrees from the concerned University and verification of his/her character and antecedents from the CID.

The renewal / extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.

No: 33395-400/W Dated: 16/1/2020


(Mohammad Yasin Beigh)
Additional Registrar

8/1/20

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5. In-charge N.I.C. High Court of J&K, Jammu for uploading on the official website.
6. **Ms. Mehvish Jan, Advocate**
.....for information and necessary action.


Additional Registrar

8/1/20

HIGH COURT OF JAMMU AND KASHMIR AT JAMMU

(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

* * *

EXTENSION OF PROVISIONAL ENROLLMENT

NOTIFICATION

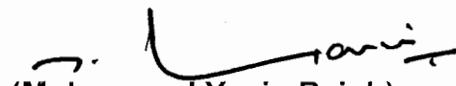
No: 1257 Dated: 16/1/2020

Provisional admission granted under Advocates Act, 1961 in favour of

Mr. Sheikh Irfan
S/O Gulam Mohd Sheikh
R/O Gulshan Abad-A near Sheikh Mohalla, Zakura, Srinagar

vide notification No. 1217 dated 19.11.2018 a period of one year has been extended till 31.12.2021 subject to the verification of his/her Certificates/LL.B Degrees from the concerned University and verification of his/her character and antecedents from the CID.

The renewal / extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.


(Mohammad Yasin Beigh)
Additional Registrar
2
8/1/20

No: 33389-94/4 Dated: 16/1/2020

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4. President, Bar Association, J&K High Court, Srinagar
5. In-charge N.I.C. High Court of J&K, Jammu for uploading on the official website.
6. **Mr Sheikh Irfan, Advocate**

.....for information and necessary action.


Additional Registrar
2
8/1/20

HIGH COURT OF JAMMU AND KASHMIR AT JAMMU

(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

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EXTENSION OF PROVISIONAL ENROLLMENT

NOTIFICATION

No: 1256 Dated: 16/1/2020

Provisional admission granted under Advocates Act, 1961 in favour of

Mr. Sajad Ahmad Khan
S/O Gh Mohd Khan
R/O Awoora Khan Mohalla, Payein, Kupwara

vide notification No. 514 dated 10.7.2018 a period of one year has been extended till 31.12.2021 subject to the verification of his/her Certificates/LL.B Degrees from the concerned University and verification of his/her character and antecedents from the CID.

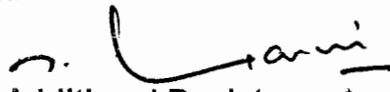
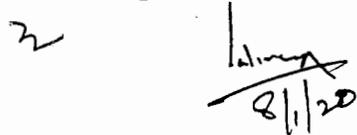
The renewal / extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.


(Mohammad Yasin Beigh)
Additional Registrar

No: 33383-00/4 Dated: 16/1/2020

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4. President, District Bar Association, Kupwara
5. In-charge N.I.C. High Court of J&K, Jammu for uploading on the official website.
6. **Mr Sajad Ahmad Khan, Advocate**
.....for information and necessary action.


Additional Registrar


HIGH COURT OF JAMMU AND KASHMIR AT JAMMU

(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

* * *

EXTENSION OF PROVISIONAL ENROLLMENT

NOTIFICATION

No: 1285 Dated: 16/1/2020

Provisional admission granted under Advocates Act, 1961 in favour of

Mr. Mohsin Ali
S/O Mohd Ali
R/O Hangis (Takmatan) Chicktan Kargil.

vide notification No. 574 dated 7.8.2018 a period of one year has been extended till 31-12-2021 subject to the verification of his/her Certificates/LL.B Degrees from the concerned University and verification of his/her character and antecedents from the CID.

The renewal / extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.

No: 33377-02/10 Dated: 16/1/2020


(Mohammad Yasin Beigh)
Additional Registrar

21/1/20

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4. President, District Bar Association, Kargil
5. In-charge N.I.C. High Court of J&K, Jammu for uploading on the official website.
6. **Mr Mohsin Ali, Advocate**
.....for information and necessary action.


Additional Registrar

8/1/20

HIGH COURT OF JAMMU AND KASHMIR AT JAMMU

(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

* * *

EXTENSION OF PROVISIONAL ENROLLMENT

NOTIFICATION

No: 1254 Dated: 16/1/2020

Provisional admission granted under Advocates Act, 1961 in favour of

Ms. Rukhsana Kouser
D/O Mohd Daud
R/O Dehri Ralyote, Manjakote, Rajouri

vide notification No. 470 dated 04.7.2018 a period of one year has been extended till 31.12.2021 subject to the verification of his/her Certificates/LL.B Degrees from the concerned University and verification of his/her character and antecedents from the CID.

The renewal / extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.


(Mohammad Yasin Beigh)
Additional Registrar
2
8/1/20

No: 33371-78/20 Dated: 16/1/2020

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2. Secretary, Bar Council of India, New Delhi.
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4. President, District Bar Association, Rajouri
5. In-charge N.I.C. High Court of J&K, Jammu for uploading on the official website.
6. **Ms. Rukhsana Kouser**, Advocate
.....for information and necessary action.


Additional Registrar
2
8/1/20

HIGH COURT OF JAMMU AND KASHMIR AT JAMMU

(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

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EXTENSION OF PROVISIONAL ENROLLMENT

NOTIFICATION

No: 1253 Dated: 16/1/2020

Provisional admission granted under Advocates Act, 1961 in favour of

Ms. Menakshi Sharma
D/O Ashwani Sharma
R/O Bera Goa Kalakote, Rajouri

vide notification No. 472 dated 04.7.2018 a period of one year has been extended till 31.12.2021 subject to the verification of his/her Certificates/LL.B Degrees from the concerned University and verification of his/her character and antecedents from the CID.

The renewal / extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.


(Mohammad Yasin Beigh)
Additional Registrar

No: 33365-70/UP Dated: 16/1/2020

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1. Principal District & Sessions Judge, Rajouri.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President, District Bar Association, Rajouri.
5. In-charge N.I.C. High Court of J&K, Jammu for uploading on the official website.
6. **Ms. Menakshi Sharma, Advocate**
.....for information and necessary action.


Additional Registrar

HIGH COURT OF JAMMU AND KASHMIR AT JAMMU

(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

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EXTENSION OF PROVISIONAL ENROLLMENT

NOTIFICATION

No: 12521 Dated: 16/1/2020

Provisional admission granted under Advocates Act, 1961 in favour of

Ms. Gowhar Jan
S/O Gh. Nabi Ahanger
R/O Lazibal, Kadipora, Syed Sahab, Anantnag

vide notification No. 484 dated 10.7.2018 a period of one year has been extended till 10.7.2021 subject to the verification of his/her Certificates/LL.B Degrees from the concerned University and verification of his/her character and antecedents from the CID.

The renewal / extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.

No: 33359-64/18 Dated: 16/1/2020


(Mohammad Yasin Beigh)
Additional Registrar

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2. Secretary, Bar Council of India, New Delhi.
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4. President, District Bar Association, Anantnag
5. In-charge N.I.C. High Court of J&K, Jammu for uploading on the official website.
6. **Ms. Gowhar Jan, Advocate**
.....for information and necessary action.


Additional Registrar

HIGH COURT OF JAMMU AND KASHMIR AT JAMMU

(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

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EXTENSION OF PROVISIONAL ENROLLMENT

NOTIFICATION

No: 1251 Dated: 16/1/2020

Provisional admission granted under Advocates Act, 1961 in favour of

Mr. Akhil Tandon
S/O Deepak Tandon
R/O H.No.39, Bakshi Nagar, Jammu

vide notification No. 452 dated 02-7-2018 a period of one year has been extended till 02-7-2021 subject to the verification of his/her Certificates/LL.B Degrees from the concerned University and verification of his/her character and antecedents from the CID.

The renewal / extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.


(Mohammad Yasin Beigh)
Additional Registrar

No: 33353-58/4 Dated: 16/1/2020

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1. Principal District & Sessions Judge, Jammu.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President, Bar Association, J&K High Court, Jammu
5. In-charge N.I.C. High Court of J&K, Jammu for uploading on the official website.
6. **Mr. Akhil Tandon, Advocate**
.....for information and necessary action.


Additional Registrar

8/1/20

HIGH COURT OF JAMMU AND KASHMIR AT JAMMU

(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

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EXTENSION OF PROVISIONAL ENROLLMENT

NOTIFICATION

No: 1250 Dated: 16/1/2020

Provisional admission granted under Advocates Act, 1961 in favour of

Mr. Mohd Waseem
S/O Mohd Saleem
R/O Gholad Town Vill. Banola, Mendhar, Poonch

vide notification No. 525 dated 10.7.2018 a period of one year has been extended till 10.7.2021 subject to the verification of his/her Certificates/LL.B Degrees from the concerned University and verification of his/her character and antecedents from the CID.

The renewal / extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.


(Mohammad Yasin Beigh)
Additional Registrar

No: 33347-52/14 Dated: 16/1/2020

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1. Principal District & Sessions Judge, Poonch.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President, District Bar Association,, Poonch.
5. In-charge N.I.C. High Court of J&K, Jammu for uploading on the official website.
6. **Mr. Mohd Waseem, Advocate**

.....for information and necessary action.


Additional Registrar

8/1/20

HIGH COURT OF JAMMU AND KASHMIR AT JAMMU

(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

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EXTENSION OF PROVISIONAL ENROLLMENT

NOTIFICATION

No: 1923 Dated: 16/1/20

Provisional admission granted under Advocates Act, 1961 in favour of

Mr. Majid Mushtaq Rather
S/O Mushtaq Ahmad Rather
R/O Chattibandy Najar Mohalla Tehsil & Distt. Bandipora

vide notification No. 1570 dated 3.3.2018 a period of one year has been extended till 31.12.2021 subject to the verification of his/her Certificates/LL.B Degrees from the concerned University and verification of his/her character and antecedents from the CID.

The renewal / extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.


(Mohammad Yasin Beigh)
Additional Registrar

No: 33177-824 Dated: 16/1/20

Copy forwarded to the:

1. Principal District & Sessions Judge, Bandipora.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President, District Bar Association, Bandipora
5. In-charge N.I.C. High Court of J&K, Jammu for uploading on the official website.
6. **Mr. Majid Mushtaq Rather**, Advocate
.....for information and necessary action.


Additional Registrar

21/1/20

HIGH COURT OF JAMMU AND KASHMIR AT JAMMU

(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

* * *

EXTENSION OF PROVISIONAL ENROLLMENT

NOTIFICATION

No: 1225 Dated: 16/1/20

Provisional admission granted under Advocates Act, 1961 in favour of

Mr. Amandeep Singh
S/O Vijay Singh
R/O Muthi Rakhwala, Teh. & Distt. Kathua

vide notification No. 1837 dated 15.3.2018 a period of one year has been extended till 15.3.2021 subject to the verification of his/her Certificates/LL.B Degrees from the concerned University and verification of his/her character and antecedents from the CID.

The renewal / extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.

No: 33189-94/16 Dated: 16/1/20

(Mohammad Yasin Beigh)
Additional Registrar

Copy forwarded to the:

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2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President, District Bar Association, Kathua.
5. In-charge N.I.C. High Court of J&K, Jammu for uploading on the official website.
6. **Mr. Amandeep Singh, Advocate**
.....for information and necessary action.

Additional Registrar

HIGH COURT OF JAMMU AND KASHMIR AT JAMMU

(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

* * *

EXTENSION OF PROVISIONAL ENROLLMENT

NOTIFICATION

No: 1226 Dated: 16/1/20

Provisional admission granted under Advocates Act, 1961 in favour of

Mr. Asaf Iqbal
S/O Mohd Azam
R/O Dara Dullian, Tehsil Haveli, Distt. Poonch

vide notification No. 41 dated 07.4.2016 a period of one year has been extended till 31.12.2021 subject to the verification of his/her Certificates/LL.B Degrees from the concerned University and verification of his/her character and antecedents from the CID.

The renewal / extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.

No: 33195-2006 Dated: 16/1/20


(Mohammad Yasin Beigh)
Additional Registrar

Copy forwarded to the:

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2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President, District Bar Association, Poonch
5. In-charge N.I.C. High Court of J&K, Jammu for uploading on the official website.
6. **Mr. Asaf Iqbal, Advocate**

.....for information and necessary action.


Additional Registrar

HIGH COURT OF JAMMU AND KASHMIR AT JAMMU

(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

* * *

EXTENSION OF PROVISIONAL ENROLLMENT

NOTIFICATION

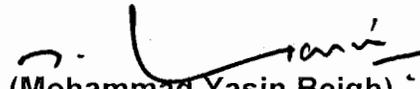
No: 1227 Dated: 16/1/20

Provisional admission granted under Advocates Act, 1961 in favour of

Mr. Muneeb Ahmed Wani
S/O Gh Mohi ud Din Wani
R/O Sarnal, Payeen Anantnag, Kashmir Distt. Anantnag.

vide notification No. 322 dated 06.6.2016 a period of one year has been extended till 31.12-2021 subject to the verification of his/her Certificates/LL.B Degrees from the concerned University and verification of his/her character and antecedents from the CID.

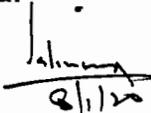
The renewal / extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.


(Mohammad Yasin Beigh)
Additional Registrar

No: 33201-06/4 Dated: 16/1/20

Copy forwarded to the:

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2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President, Distict Bar Association, Anantnag
5. In-charge N.I.C. High Court of J&K, Jammu for uploading on the official website.
6. **Mr. Muneeb Ahmed Wani**, Advocate
.....for information and necessary action.


Additional Registrar


HIGH COURT OF JAMMU AND KASHMIR AT JAMMU

(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

* * *

EXTENSION OF PROVISIONAL ENROLLMENT

NOTIFICATION

No: 1228 Dated: 16/1/20

Provisional admission granted under Advocates Act, 1961 in favour of

Ms. Shrda Langer
D/O Rajeev Langer
R/O 574-A, Gandhi Nagar, Jammu

vide notification No. 1876 dated 15.3.2018 a period of one year has been extended till 31.12-2021 subject to the verification of his/her Certificates/LL.B Degrees from the concerned University and verification of his/her character and antecedents from the CID.

The renewal / extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.


(Mohammad Yasin Beigh)
Additional Registrar
16/1/20

No: 33207-12/16 Dated: 16/1/2020

Copy forwarded to the:

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2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President, Bar Association, J&K High Court, Jammu
5. In-charge N.I.C. High Court of J&K, Jammu for uploading on the official website.
6. **Ms. Shrda Langer**, Advocate

.....for information and necessary action.


Additional Registrar
16/1/20

HIGH COURT OF JAMMU AND KASHMIR AT JAMMU

(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

* * *

EXTENSION OF PROVISIONAL ENROLLMENT

NOTIFICATION

No: 1229 Dated: 16/1/2020

Provisional admission granted under Advocates Act, 1961 in favour of

Ms. Asifa Rashid Mir
D/O Ab Rashid Mir
R/O Khanda Magrepora, Tehsil B.K. Pora, Distt. Budgam.

vide notification No. 790 dated 15.10.2018 a period of one year has been extended till 31.12.2021 subject to the verification of his/her Certificates/LL.B Degrees from the concerned University and verification of his/her character and antecedents from the CID.

The renewal / extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.

No: 33213-10/14 Dated: 16/1/2020

(Mohammad Yasin Beigh)
Additional Registrar

Copy forwarded to the:

1. Principal District & Sessions Judge, Budgam.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President, District Bar Association, Budgam.
5. In-charge N.I.C. High Court of J&K, Jammu for uploading on the official website.
6. **Ms. Asifa Rashid Mir**, Advocate

.....for information and necessary action.

Additional Registrar

HIGH COURT OF JAMMU AND KASHMIR AT JAMMU

(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

* * *

EXTENSION OF PROVISIONAL ENROLLMENT

NOTIFICATION

No: 1230 Dated: 16/1/2020

Provisional admission granted under Advocates Act, 1961 in favour of

Mr. Sudesh Singh
S/O Dhani Ram
R/O Village Halla Dhandrath, Ramban
A/P 69-A, Bhawani Nagar, Janipur, Jammu

vide notification No. 1211 dated 19.11.2018 a period of one year has been extended till 31.12-2020 subject to the verification of his/her Certificates/LL.B Degrees from the concerned University and verification of his/her character and antecedents from the CID.

The renewal / extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.

(Mohammad Yasin Beigh)
Additional Registrar

No: 33219-24/4 Dated: 16/1/2020

Copy forwarded to the:

1. Principal District & Sessions Judge, Jammu.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President, Bar Association, J&K High Court, Jammu
5. In-charge N.I.C. High Court of J&K, Jammu for uploading on the official website.
6. **Mr. Sudesh Singh, Advocate**

.....for information and necessary action.

Additional Registrar

HIGH COURT OF JAMMU AND KASHMIR AT JAMMU

(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

* * *

EXTENSION OF PROVISIONAL ENROLLMENT

NOTIFICATION

No: 1224 Dated: 16/1/20

Provisional admission granted under Advocates Act, 1961 in favour of

Ms. Rahila
D/O Gulam Mohammad Dar
R/O Drangbal, Pampore, Pulwama

vide notification No. 583 dated 7.8.2018 a period of one year has been extended till 7-12-2020 subject to the verification of his/her Certificates/LL.B Degrees from the concerned University and verification of his/her character and antecedents from the CID.

The renewal / extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.

No: 33183-88/V Dated: 16/1/20

(Mohammad Yasin Beigh)
Additional Registrar

Copy forwarded to the:

1. Principal District & Sessions Judge, Pulwama.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President, District Bar Association, Pulwama
5. In-charge N.I.C. High Court of J&K, Jammu for uploading on the official website.
6. **Ms. Rahila**, Advocate

.....for information and necessary action.

Additional Registrar

HIGH COURT OF JAMMU AND KASHMIR AT JAMMU

(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

* * *

EXTENSION OF PROVISIONAL ENROLLMENT

NOTIFICATION

No: 1231 Dated: 16/1/20

Provisional admission granted under Advocates Act, 1961 in favour of

Mr. Awtar Krishan Raina

S/O Mohan Lal Raina

R/O H.No.35/15A, Chaman-Vihar, Colony, Extn.Bohri (Talab Tillo), Jammu.

vide notification No. 781 dated 16.8.2017 a period of one year has been extended till 16.8.2021 subject to the verification of his/her Certificates/LL.B Degrees from the concerned University and verification of his/her character and antecedents from the CID.

The renewal / extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.

No: 33225-30/20 Dated: 16/1/20

(Mohammad Yasin Beigh)
Additional Registrar

Copy forwarded to the:

1. Principal District & Sessions Judge, Jammu.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President, Bar Association, J&K High Court, Jammu
5. In-charge N.I.C. High Court of J&K, Jammu for uploading on the official website.
6. **Mr. Awtar Krishan Raina, Advocate**
.....for information and necessary action.

Additional Registrar

HIGH COURT OF JAMMU AND KASHMIR AT JAMMU

(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

* * *

EXTENSION OF PROVISIONAL ENROLLMENT

NOTIFICATION

No: 1232 Dated: 16/1/2020

Provisional admission granted under Advocates Act, 1961 in favour of

Ms. Zakiya Banoo
S/O Nissar Ali
R/O Chanchik, Tehsil & Distt Kargil
A/P C/O Ashok Kumar, H.No.124/B, New Plot Jammu.

vide notification No. 1690 dated 5.3.2018 a period of one year has been extended till 31.12-2021 subject to the verification of his/her Certificates/LL.B Degrees from the concerned University and verification of his/her character and antecedents from the CID.

The renewal / extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.

No: 33231-36/1 Dated: 16/1/20


(Mohammad Yasin Beigh)
Additional Registrar
2
Jammu
8/1/20

Copy forwarded to the:

1. Principal District & Sessions Judge, Kargil.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President, District Bar Association, Kargil
5. In-charge N.I.C. High Court of J&K, Jammu for uploading on the official website.
6. **Ms. Zakiya Banoo**, Advocate
.....for information and necessary action.


Additional Registrar
2
Jammu
8/1/20

HIGH COURT OF JAMMU AND KASHMIR AT JAMMU

(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

* * *

EXTENSION OF PROVISIONAL ENROLLMENT

NOTIFICATION

No: 1233 Dated: 18/1/20

Provisional admission granted under Advocates Act, 1961 in favour of

Mr. Sumeet Kumar
S/O Amar Nath
R/O Nanak Chak Samba
A/P Iqbal Colony, Sonwar Bagh, Srinagar

vide notification No. 592 dated 07.0.2018 a period of one year has been extended till 31.12-202/subject to the verification of his/her Certificates/LL.B Degrees from the concerned University and verification of his/her character and antecedents from the CID.

The renewal / extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.

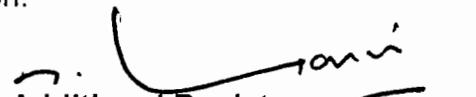
No: 33237-42/14 Dated: 18/1/20


(Mohammad Yasin Beigh)
Additional Registrar

Copy forwarded to the:

1. Principal District & Sessions Judge, Samba/Srinagar
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President, District Bar Association, Samba
5. In-charge N.I.C. High Court of J&K, Jammu for uploading on the official website.
6. **Mr. Sumeet Kumar**, Advocate

.....for information and necessary action.


Additional Registrar

21/1/20

HIGH COURT OF JAMMU AND KASHMIR AT JAMMU

(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

* * *

EXTENSION OF PROVISIONAL ENROLLMENT

NOTIFICATION

No: 1234 Dated: 16/1/2020

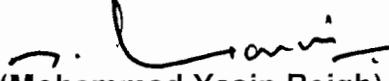
Provisional admission granted under Advocates Act, 1961 in favour of

Mr. Mujeeb Ur Rehman
S/O Ghulam Mohd Runyal
R/O Billawat Sarodha Maitra, Tehsil & Distt. Ramban

vide notification No. 1577 dated 05.3.2018 a period of one year has been extended till 31.12-2021 subject to the verification of his/her Certificates/LL.B Degrees from the concerned University and verification of his/her character and antecedents from the CID.

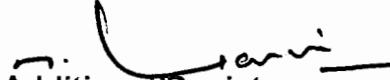
The renewal / extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.

No: 33243-48/18 Dated: 16/1/20


(Mohammad Yasin Beigh)
Additional Registrar

Copy forwarded to the:

1. Principal District & Sessions Judge, Bhandarwah.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President, District Bar Association, Bhandarwah
5. In-charge N.I.C. High Court of J&K, Jammu for uploading on the official website.
6. **Mr. Mujeeb Ur Rehman**, Advocate
.....for information and necessary action.


Additional Registrar
21/1/20

HIGH COURT OF JAMMU AND KASHMIR AT JAMMU

(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

* * *

EXTENSION OF PROVISIONAL ENROLLMENT

NOTIFICATION

No: 1235 Dated: 16/1/20

Provisional admission granted under Advocates Act, 1961 in favour of

Ms. Shazia Kousar
S/O Mohd Iqbal
R/O Mangotra P.O. Marmat, Doda.

vide notification No. 506 dated 10.7.2018 a period of one year has been extended till 31.12-2021 subject to the verification of his/her Certificates/LL.B Degrees from the concerned University and verification of his/her character and antecedents from the CID.

The renewal / extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.

No: 33249-54 Dated: 16/1/20


(Mohammad Yasin Beigh)
Additional Registrar
8/1/20

Copy forwarded to the:

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2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President, District Bar Association, Bhandarwah
5. In-charge N.I.C. High Court of J&K, Jammu for uploading on the official website.
6. **Ms. Shazia Kousar**, Advocate
.....for information and necessary action.


Additional Registrar
8/1/20

HIGH COURT OF JAMMU AND KASHMIR AT JAMMU

(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

* * *

EXTENSION OF PROVISIONAL ENROLLMENT

NOTIFICATION

No: 1236 Dated: 18/1/2020

Provisional admission granted under Advocates Act, 1961 in favour of

Ms. Nuzhat Majeed
S/O Abdul Majeed A
R/O Nund Reshi Colony, House No.232, Bemina Srinagar .

vide notification No. 535 dated 02-8-2016 a period of one year has been extended till 31.12-2021 subject to the verification of his/her Certificates/LL.B Degrees from the concerned University and verification of his/her character and antecedents from the CID.

The renewal / extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.

(Mohammad Yasin Beigh)
Additional Registrar

No: 33255-60 Dated: 18/1/2020

Copy forwarded to the:

1. Principal District & Sessions Judge, Srinagar.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President, Bar Association, J&K High Court, Srinagar
5. In-charge N.I.C. High Court of J&K, Jammu for uploading on the official website.
6. **Ms. Nuzhat Majeed**, Advocate
.....for information and necessary action.

Additional Registrar

HIGH COURT OF JAMMU AND KASHMIR AT JAMMU

(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

* * *

EXTENSION OF PROVISIONAL ENROLLMENT

NOTIFICATION

No: 1237 Dated: 16/1/20

Provisional admission granted under Advocates Act, 1961 in favour of

Ms. Insheeba Jan
D/O Gh. Muhammad Lone

R/o **Brienty, Batpora, Dialgam, Anantnag**

vide notification No. 839 dated 16.10.2018 a period of one year has been extended till 31.12.2020 subject to the verification of his/her Certificates/LL.B Degrees from the concerned University and verification of his/her character and antecedents from the CID.

The renewal / extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.


(Mohammad Yasin Beigh)
Additional Registrar

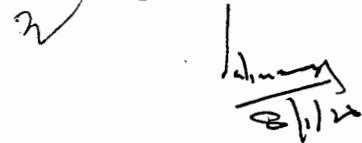
No: 3326/66/W Dated: 16/1/2020

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2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President, District Bar Association, Anantnag
5. In-charge N.I.C. High Court of J&K, Jammu for uploading on the official website.
6. **Ms. Insheeba Jan, Advocate**

.....for information and necessary action.

Additional Registrar


2/1/20

HIGH COURT OF JAMMU AND KASHMIR AT JAMMU

(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

* * *

EXTENSION OF PROVISIONAL ENROLLMENT

NOTIFICATION

No: 1230 Dated: 16/1/2020

Provisional admission granted under Advocates Act, 1961 in favour of

Mr. Zahid Hussain
S/O Gulam Hussain
R/O Ichgam, Budgam

vide notification No. 1083 dated 17.3.2016 a period of one year has been extended till 31.12.2020 subject to the verification of his/her Certificates/LL.B Degrees from the concerned University and verification of his/her character and antecedents from the CID.

The renewal / extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.

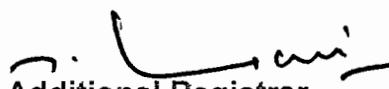
No: 33267-72/CP Dated: 16/1/2020


(Mohammad Yasin Beigh)
Additional Registrar

Copy forwarded to the:

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2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President, District Bar Association, Budgam
5. In-charge N.I.C. High Court of J&K, Jammu for uploading on the official website.
6. **Mr. Zahid Hussain, Advocate**

.....for information and necessary action.


Additional Registrar

HIGH COURT OF JAMMU AND KASHMIR AT JAMMU

(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

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EXTENSION OF PROVISIONAL ENROLLMENT

NOTIFICATION

No: 1239 Dated: 16/1/20

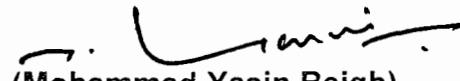
Provisional admission granted under Advocates Act, 1961 in favour of

Mr. Wani Nawaz Ul Haq
S/O Bashir Ahmad Wani
R/O Khairpora Arin, Bandipora

vide notification No. 523 dated 10.7.2018 a period of one year has been extended till 31.12.2020 subject to the verification of his/her Certificates/LL.B Degrees from the concerned University and verification of his/her character and antecedents from the CID.

The renewal / extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.

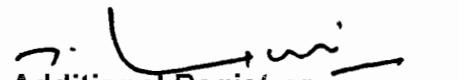
No: 33273-78/1 Dated: 16/1/2020


(Mohammad Yasin Beigh)
Additional Registrar

8/1/20

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2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President, District Bar Association, Bandipora
5. In-charge N.I.C. High Court of J&K, Jammu for uploading on the official website.
6. **Mr. Wani Nawaz Ul Haq**, Advocate
.....for information and necessary action.


Additional Registrar

8/1/20

HIGH COURT OF JAMMU AND KASHMIR AT JAMMU

(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

* * *

EXTENSION OF PROVISIONAL ENROLLMENT

NOTIFICATION

No: 1240 Dated: 16/1/20

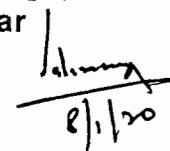
Provisional admission granted under Advocates Act, 1961 in favour of

Ms. Zeenat Amin
D/O Mohammad Amin Bhat
R/O Chandrooma, Kansipora, Bilalabad Colony near Railway Station
Baramulla.

vide notification No. 524 dated 10.7.2018 a period of one year has been extended till 31.12.2021 subject to the verification of his/her Certificates/LL.B Degrees from the concerned University and verification of his/her character and antecedents from the CID.

The renewal / extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.

No: 33279-84/20 Dated: 16/1/20


(Mohammad Yasin Beigh)
Additional Registrar

21/1/20

Copy forwarded to the:

1. Principal District & Sessions Judge, Baramulla.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President, District Bar Association, Baramulla.
5. In-charge N.I.C. High Court of J&K, Jammu for uploading on the official website.
6. **Ms. Zeenat Amin, Advocate**
.....for information and necessary action.


Additional Registrar

21/1/20

HIGH COURT OF JAMMU AND KASHMIR AT JAMMU

(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

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EXTENSION OF PROVISIONAL ENROLLMENT

NOTIFICATION

No: 1247 Dated: 16/1/20

Provisional admission granted under Advocates Act, 1961 in favour of

Ms. Saba Yaseen
D/O Mohd Yaseen Ganie
R/O Hamdania Colony, Sec-II, H.No.927, Bemina Srinagar.

vide notification No. 515 dated 10.7.2018 a period of one year has been extended till 10.7.2021 subject to the verification of his/her Certificates/LL.B Degrees from the concerned University and verification of his/her character and antecedents from the CID.

The renewal / extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.

No: 33285-90 Dated: 16/1/20

(Mohammad Yasin Beigh)
Additional Registrar

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3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President, Bar Association, J&K High Court, Srinagar
5. In-charge N.I.C. High Court of J&K, Jammu for uploading on the official website.
6. **Ms. Saba Yaseen, Advocate**
.....for information and necessary action.

Additional Registrar

HIGH COURT OF JAMMU AND KASHMIR AT JAMMU

(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

* * *

EXTENSION OF PROVISIONAL ENROLLMENT

NOTIFICATION

No: 1242 Dated: 16/1/20

Provisional admission granted under Advocates Act, 1961 in favour of

Mr. Zulfqar Ahmed
S/O Anwar Hussain
R/O Farwala P/P Palam Rajouri A/P Baba Jitoo Hostel University,
Room No.242, Jammu

vide notification No. 1692 dated 07-3-2018 a period of one year has been extended till 31.12-2021 subject to the verification of his/her Certificates/LL.B Degrees from the concerned University and verification of his/her character and antecedents from the CID.

The renewal / extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.


(Mohammad Yasin Beigh)
Additional Registrar

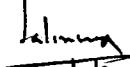
No: 33291-96/CP Dated: 16/1/2020

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5. In-charge N.I.C. High Court of J&K, Jammu for uploading on the official website.
6. **Mr. Zulfqar Ahmed, Advocate**

.....for information and necessary action.


Additional Registrar


2/1/20

HIGH COURT OF JAMMU AND KASHMIR AT JAMMU

(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

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EXTENSION OF PROVISIONAL ENROLLMENT

NOTIFICATION

No: 1243 Dated: 16/1/2020

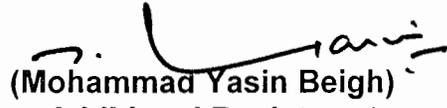
Provisional admission granted under Advocates Act, 1961 in favour of

Mr. Malik Fahdul Haq
S/O Mohamad Ashraf Malik
R/O Near Jamia Masjid, Nagam, Kokernag, Distt Anantnag.
A/P 43, High Land Enclave, Goga Road, Humhama, Srinagar

vide notification No. 1194 dated 17.11.2018 a period of one year has been extended till 31.12-2021 subject to the verification of his/her Certificates/LL.B Degrees from the concerned University and verification of his/her character and antecedents from the CID.

The renewal / extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.

No: 33297-302/4 Dated: 16/1/20


(Mohammad Yasin Beigh)
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5. In-charge N.I.C. High Court of J&K, Jammu for uploading on the official website.
6. **Mr. Malik Fahdul Haq**, Advocate
.....for information and necessary action.


Additional Registrar

HIGH COURT OF JAMMU AND KASHMIR AT JAMMU

(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

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EXTENSION OF PROVISIONAL ENROLLMENT

NOTIFICATION

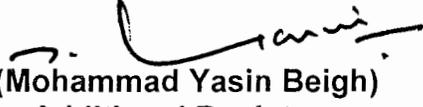
No: 1244/ Dated: 16/1/2020

Provisional admission granted under Advocates Act, 1961 in favour of

Mr. Armugan Ul Haq
S/O Ali Mohammad Shah
R/O Hugam, Tehsil Sarifufwara, Distt. Anantnag.

vide notification No. 454 dated 02-7-2018 a period of one year has been extended till 31.12-2021 subject to the verification of his/her Certificates/LL.B Degrees from the concerned University and verification of his/her character and antecedents from the CID.

The renewal / extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.

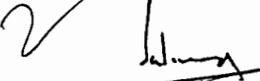

(Mohammad Yasin Beigh)
Additional Registrar

No: 33303-08/14 Dated: 16/1/2020


8/1/20

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4. President, District Bar Association, Anantnag.
5. In-charge N.I.C. High Court of J&K, Jammu for uploading on the official website.
6. **Mr. Armugan Ul Haq**, Advocate
.....for information and necessary action.


Additional Registrar

8/1/20

HIGH COURT OF JAMMU AND KASHMIR AT JAMMU

(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

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EXTENSION OF PROVISIONAL ENROLLMENT

NOTIFICATION

No: 1245 Dated: 16/1/20

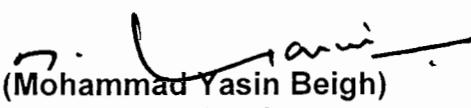
Provisional admission granted under Advocates Act, 1961 in favour of

Mr. Rizwan Habeeb
S/O Habeeb Ullah Bhat
R/O Addijan Devsar Nai Basti, Tehsil & Distt. Kulgam.

vide notification No. 1589 dated 05-3-2018 a period of one year has been extended till 31.12-2021 subject to the verification of his/her Certificates/LL.B Degrees from the concerned University and verification of his/her character and antecedents from the CID.

The renewal / extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.

No: 33309-44/W Dated: 16/1/20


(Mohammad Yasin Beigh)
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3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President, District Bar Association, Kulgam.
5. In-charge N.I.C. High Court of J&K, Jammu for uploading on the official website.
6. **Mr. Rizwan Habeeb**, Advocate

.....for information and necessary action.


Additional Registrar

HIGH COURT OF JAMMU AND KASHMIR AT JAMMU

(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

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EXTENSION OF PROVISIONAL ENROLLMENT

NOTIFICATION

No: 1246 Dated: 16/1/20

Provisional admission granted under Advocates Act, 1961 in favour of

Mr. Syed Farhan Hamdani

S/O Tassaraf Hussain

R/O Potha Mohalla Sayeeda, Ward No.2, Tehsil Surankote Poonch

vide notification No. 745 dated 14.8.2017 a period of one year has been extended till 31.12.2021 subject to the verification of his/her Certificates/LL.B Degrees from the concerned University and verification of his/her character and antecedents from the CID.

The renewal / extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.

No: 33315-20/14 Dated: 16/1/2020

(Mohammad Yasin Beigh)
Additional Registrar

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5. In-charge N.I.C. High Court of J&K, Jammu for uploading on the official website.
6. **Mr. Syed Farhan Hamdani**, Advocate
.....for information and necessary action.

Additional Registrar

HIGH COURT OF JAMMU AND KASHMIR AT JAMMU

(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

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EXTENSION OF PROVISIONAL ENROLLMENT

NOTIFICATION

No: 1247 Dated: 16/1/20

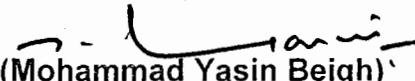
Provisional admission granted under Advocates Act, 1961 in favour of

Ms. Rehana Nelofar
D/O Mohd Rashid
R/O Harni, Gulhutta, Tehsil Mendhar Distt. Poonch

vide notification No. 16 dated 10.6.2010 a period of one year has been extended till 10.12-2020 subject to the verification of his/her Certificates/LL.B Degrees from the concerned University and verification of his/her character and antecedents from the CID.

The renewal / extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.

No: 33321-26/CP Dated: 16/1/20


(Mohammad Yasin Beigh)
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4. President, District Bar Association, Poonch
5. In-charge N.I.C. High Court of J&K, Jammu for uploading on the official website.
6. **Ms. Rehana Neelofar, Advocate**

.....for information and necessary action.


Additional Registrar

0219

HIGH COURT OF JAMMU AND KASHMIR AT JAMMU

(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

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EXTENSION OF PROVISIONAL ENROLLMENT

NOTIFICATION

No: 1248 Dated: 16/11/20

Provisional admission granted under Advocates Act, 1961 in favour of

Mr. Ajaz Ahmad Laway
S/O Gul Mohd Laway
R/O Iadar Matou Khannabal, Distt. Anantnag

vide notification No. 1177 dated 15.11.2018 a period of one year has been extended till 15-11-2020 subject to the verification of his/her Certificates/LL.B Degrees from the concerned University and verification of his/her character and antecedents from the CID.

The renewal / extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.

No: 33327-32/14 Dated: 16/11/20

(Mohammad Yasin Beigh)
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4. President, District Bar Association, Anantnag.
5. In-charge N.I.C. High Court of J&K, Jammu for uploading on the official website.
6. **Mr. Ajaz Ahmad Laway, Advocate**
.....for information and necessary action.

Additional Registrar

HIGH COURT OF JAMMU AND KASHMIR AT JAMMU

(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

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**EXTENSION
OF PROVISIONAL ENROLLMENT****NOTIFICATION**No: 1249 Dated: 16/1/20

Provisional admission granted under Advocates Act, 1961 in favour of

**Mr. Syed Mohd Nuaman Bukhari
S/O Syed Aftab Ahmaed Bukhari
R/O Naseemabad Sadrabal, Hazratbal, Srinagar**

vide notification No. 1631 dated 05-3-2018 a period of one year has been extended till 31.12-2021 subject to the verification of his/her Certificates/LL.B Degrees from the concerned University and verification of his/her character and antecedents from the CID.

The renewal / extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.


(Mohammad Yasin Beigh)
Additional Registrar

No: 33333-38/14 dated: 16/1/20**Copy forwarded to the:**

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4. President, Bar Association, J&K High Court, Srinagar
5. In-charge N.I.C. High Court of J&K, Jammu for uploading on the official website.
6. **Mr. Syed Mohd Nuaman Bukhari, Advocate**
.....for information and necessary action.


Additional Registrar

16/1/20

HIGH COURT OF JAMMU AND KASHMIR AT JAMMU

(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

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EXTENSION OF PROVISIONAL ENROLLMENT

NOTIFICATION

No: 1269 Dated: 18/1/2020

Provisional admission granted under Advocates Act, 1961 in favour of

Mr. Pawan Dev Singh
S/O Sansar Singh
R/O Ward No.7, Ram Nagar, Udhampur

vide notification No. 497 dated 10.7.2018 a period of one year has been extended till 10.7.2021 subject to the verification of his/her Certificates/LL.B Degrees from the concerned University and verification of his/her character and antecedents from the CID.

The renewal / extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.


(Mohammad Yasin Beigh)
Additional Registrar

No: 33461-68/12 Dated: 18/1/2020

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2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President, District Bar Association, Udhampur.
5. In-charge N.I.C. High Court of J&K, Jammu for uploading on the official website.
6. **Mr. Pawan Dev Singh, Advocate**
.....for information and necessary action.


Additional Registrar